

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No. 41/KB/2018

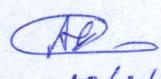
Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10th January 2018, 10.30 A.M

Name of the Company	AIC Steel Pvt.Ltd. -Vs Venky Hi- Tech Ispat Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

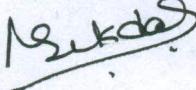
3. A.K.U.Padhyay

Respondent

 10/11/18

Abhishek Sukde
Advocate

Operational
Creditor

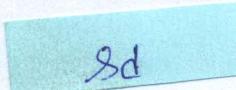
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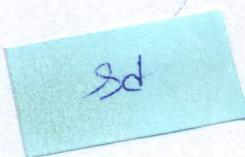
ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama and reply. Prayer is allowed. Vakalatnama along with Board Resolution and reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 05/02/2018 for admission.

 Sd
(Jinan K.R.)
Member (J)

 Sd
(V.P.Singh)
Member (J)